

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1461  
ANSWERED ON:30.11.2011  
CACPT EXAM IN REGIONAL LANGUAGE  
Kanubhai Patel Jayshreeben

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether there is any provision for conducting examinations by the Union Public Service Commission in regional languages;
- (b) if so, the details thereof;
- (c) whether the Institute of Chartered Accountant of India has been requested to conduct Chartered Account Common Proficiency Test (CACPT) in Gujarati language;
- (d) if so, the details thereof;
- (e) the steps taken by the Government in this regard and the time by which it is likely to be implemented; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b): The Union Public Service Commission (UPSC) has informed that it conducts examinations as per the Rules of the Examinations framed and notified by the Government. In the Civil Services Examination conducted by the UPSC, there is a provision in the Scheme according to which the candidate has the option to answer all the question papers of the Civil Services (Main) Examination in any one of the languages included in the Eighth Schedule of the Constitution of India except the question papers on Indian Languages and English.

(c) & (d): The Institute of Chartered Accountants of India, (ICAI) New Delhi has informed that it has received a letter dated 1.8.2011 from the Hon'ble M.P. suggesting that the Examinations of the ICAI be conducted in the mother tongue i.e. State Languages including Gujarati.

(e) & (f): The ICAI has also informed that the matter relating to the conduct of Examinations of the ICAI in the mother tongue is sub-judice vide Writ Petition (Public Interest Litigation) No.143 of 2011 filed by Sayaji Valbhav Sarvajani Pustakalaya and Others versus Union of India and Others in the Hon'ble Gujarat High Court. A similar Writ Petition (Public Interest Litigation) No.112 of 2011 has been filed by the Gujarati Sahitya Parishad and Others versus Union of India and Others in the Hon'ble Gujarat High Court.